

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, SPECIAL BENCH (COURT - II)

Item No. 233
(IB)-3428(ND)2019

IN THE MATTER OF:

M/s. Northern Power Erectors Limited ... Applicant/Petitioner
Versus

M/s. Bharat Heavy Electricals Limited ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 14.12.2020

CORAM:

SHRI. B. S. V. PRAKASH,
HON'BLE ACTG. PRESIDENT

SHRI. L.N. GUPTA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

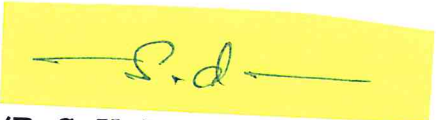
For the Applicant : Mr. Sameer Rastogi, Ms. Megha Purohit, Advocates for
OC/Applicant
For the Respondent : Adv Piyush Singh, Adv Aditya Parolia and Adv Aditi
Sinha

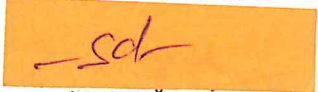
ORDER

On the submissions made by the Corporate Debtor counsel stating that litigation is pending before the Hon'ble High Court of Allahabad in respect to the same issue, for this petition being filed u/s 9 of IBC, the Petitioner counsel is hereby directed to explain on the next date of hearing as to why this Petition shall not be dismissed on the ground dispute is in existence as on the date of filing this petition as enunciated u/s 5 (6) of the Code.

Corporate Debtor side is at liberty to file their documents as sought by them.

List the matter for hearing on **27.01.2021**.


(B. S. V. PRAKASH KUMAR)
ACTG. PRESIDENT


(L. N. GUPTA)
MEMBER (TECHNICAL)